THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per the Foreign Contribution (Regulation) Act, 1976, no Association having a definite cultural, economic, educational, religious or social programme can accept foreign contribution without registration or prior permission from the Central Government under the Act.

As and when any complaint relating to the violation of provisions of FCRA by Associations come to the notice of the Government, appropriate action is taken against such Associations under the Foreign Contribution (Regulation) Act, 1976. Such actions may include (i) prohibiting the Association from receiving foreign contribution, (ii) placing the Association in Prior Permission Category, (iii) freezing the bank accounts of the Association and (iv) prosecuting the Association in a court of law. In case, Associations are found to be indulging in serious violations such as misappropriation or diversion of foreign contribution for purposes other than the stated objectives of the Association, the case is referred to Central Bureau of Investigation (CBI) for a detailed investigation and prosecution, if required. However, if the violation is unintentional wherein there is no misutilisation/diversion of foreign contribution for undesirable purposes, such violations are condoned on a case to case evaluation.

On the basis of various complaints received and inquiries made, 41 associations have been prohibited from receiving foreign contribution, 35 Associations have been placed in Prior Permission category and bank accounts of 11 Associations have been frozen. A list of Associations against which action have been taken for violation of various provisions of the Act, is available on Ministry's website: http://mha.nic.in/fcra.htm.

Communal clashes in States

2228. SHRI P.R. RAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many communal clashes have taken place in the country during the last five years, State-wise; and
 - (b) what steps have so far been taken by Government to control such clashes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) As per available information, the number of communal incidents in the country in the last five years is given in Statement (*See* below).

(b) To maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central *para-military* Forces to the concerned State Governments on specific request including the composite Rapid Action Force created specially to deal with communal situations, and in the modernization of the State Police Forces. In addition, the Union Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony, to the States and Union Territories in the month of June, 2008.

Further, the Central Government has introduced a Bill titled 'The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005' in the Rajya Sabha to address various aspects of the issue of communal violence.

Statement

Number of communal incidents in the Country during the years 2004, 2005, 2006, 2007 and 2008

States/UTs	Year				
	2004	2005	2006	2007	2008
1	2	3	4	5	6
Andaman and Nicobar Islands	0	0	0	0	0
Andhra Pradesh	13	10	24	13	1 7
Arunachal Pradesh	0	0	0	0	0
Assam	2	9	7	7	10
Bihar	43	3 5	40	26	25
Chandigarh	0	0	0	0	0
Chhattisgarh	1	7	6	7	6
Delhi	3	6	7	6	5
Dadra and Nagar Haveli	0	0	0	0	0
Daman and Diu	0	0	0	0	0
Goa	0	2	2	1	1
Gujarat	93	62	35	57	79
Haryana	1	2	2	2	4
Himachal Pradesh	0	1	0	3	1
Jammu and Kashmir	0	0	0	1	0
Jharkhand	16	19	20	18	29
Karnataka	72	48	49	64	108
Kerala	25	33	13	10	22
Lakshadweep	0	0	0	0	0
Madhya Pradesh	94	112	13 7	180	131
Maharashtra	109	167	156	140	109

1	2	3	4	5	6
Manipur	0	0	0	0	1
Meghalaya	0	0	0	0	0
Mizoram	0	0	0	0	0
Nagaland	0	0	0	0	0
Orissa	17	22	9	15	180
Puducherry	0	0	0	0	0
Punjab	1	2	2	5	1
Rajasthan	32	72	44	30	39
Sikkim	0	0	0	0	0
Tamil Nadu	15	29	14	18	48
Tripura	1	0	0	0	1
Uttarakhand	1	2	4	2	1
Uttar Pradesh	127	121	113	138	114
West Bengal	11	18	14	18	10
Total:	677	779	698	761	943

Police stations linked through cyber network

2229. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the process of 14,000 police stations across the country linking through a cyber network to improve the connectivity and increase crime-fighting capabilities, has commenced;
- (b) if so, how many police stations, beyond 2,760 already connected, had been included in the June 09 approved cyber network; and
 - (c) the time-frame within which all these 14,000 will become part of this cyber network?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Under the recently launched Crime and Criminal Tracking Network and Systems (CCTNS) Project, about 14000 Police Stations and 6000 other police offices at various levels would be interconnected through a nationwide networked infrastructure for evolution of IT-enabled state-of-the-art tracking system. Police stations were not connected through the cyber network under the previous plan, namely, the Common Integrated Police Application (CIPA) programme.

(c) The Police Stations are likely to be connected by the end of 2010-2011.